Now that *is* all. 'file matter ends. (*tnterfuptiims*)

SHRI A. G. KULKARNI Sir, it is not simply a question of procedure, the question is more fundamental tjiat oj public sector versus the private sector.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now, Shri Ajit Panja to make a statement.

STATEMENT BY MINISTER

II. Re. introduction of changes to the direct tax laws (Amendment) Act, 1987 and Investment Allowance Scheme

; THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IJT THE MINISTRY OF FINANCE 'CSHRI AJIT PANJA): Sir, The Hon-ble Members would recollect that while presenting the. Budget for the year 1988-89, in Part B the Finance Minister had mentioned that some of Mle provisions introduced in the Income-Act, 1961 by the Direct Tax taws (Amendment) Act,, 1987 would fee reconsidered, in view of various representationg received, by the Government, to take cafe of genuine grievances.

In the Budget Speech, he had also mentioned that he would be bringing forward, a separate Bill for intro ducing Wealth Transfer Tax whichwould avoid the rigidities and pro cedural delays which characterised tile operation of the old Estate Duty Act and would apply only to wealthtax assesses.

., Subsequently, during the course of discussion on the Finance Bill, both _in-Lok.Sabha on 27th April, 1988 and Jlajya Sabha on 5th May, 1988, the Finance, Minister made statements announcing Government's decision to make-eertein .amendments is the •rigial"Budget proposals^.also about

396

some..other tax incentives. These, inief alia, relate.to extension of 100 per cent tax under section 10B even to holiday, existing units, complete exemption in respect .pi export profits by taking these out of the purview, of-li section, 115J, exclusion of State Electricity Boards and other companies engaged in generation or distribution of electric power from the purview of section 115J, introduction of certain measures for encouragement of tourism for augmenting foreign exchange resources.

Hon'ble Members will kindly recall that the Minister had announced the Finance Government's intention to reintroduce the Investment Allowance as on option in lieu of the Investment Deposit Scheme in respect of^ certain selected high priority indus^ tries. The matter hag been considered further and I am glad to announce that the option of Investment Allo wance will foe available on the same basis as was available earlier under '-section 32A of the Income-tax Act, in respect of new ships and aircraft acquired after 31.3.1988 or new machinery or after 31.3.1988 for the plant installed purpose of business 'of generation or distribution- of electricity or any other form power or in any industrial undertaking of for-the purpose of construction, manufacture or production of any article ofe thing not being an Article or thing specified in the - list in the Eleventh Schedule of the Incometax Act. As before, Investment Allowance will be available for machinry or plant used in a small scale undertaking as well. On the same basis, Investment Allowance would Hot be available in res- ^T pect of machinery and" plant referred to in the proviso to sub-section (1) of section 32A.

The work relating to amendment of. the provisions, introduced by _,theg[>] Direct Tax Laws (Amendment) Act, 1987,, preparation of a separate BR1 for Wealth Transfer Tax arid for incorporating new provisions Telgting 4a. various tax incentives) about which

announcement has been made in the twro Houses of Parliament, is in proj-guess. The groundwork in this regard has already been done, but it will take some time to give legislative form to the various proposals. Hence, the new Amendment Bill regarding income-tax to give effect to' the various suggestions and propo- als and the Bill for levy of Wealth Transfer Tax would be introduced in the Monsoon Session of Parliament.

Statements

SHRI KAMAL MORARKA (Rajas-than): Sir, on this Direct Tax Laws (Amendment) Bill, the Finance Minister yesterday assured the House that he would be prepared to consider even further suggestions from members, *i* had requested that this Bill be referred to th Joint Select Com-^. mittee of both the Houses. I ami aware of the procedure that when the Bill is passed by Lok Sabha it comes here.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): This point was made clear by the Minister.

SHRI KAMAL MORARKA; Since he has made a statement...

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): This does not arise out of it.

SHRI KAMAL MORARKA: It does arise out of it.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE; No, it does riot.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh); You are no-bo'dy to decide, Mr. Bhandre.

SHRI KAMAL MORARKA: My request to the Government would be that the Government of its'oWn motion should refer the Bill to the 3g Select Committee. Mr. Tiwari said it yesterday that he is prepared to consider suggestions. We do not want to become members of the public to give suggestions to Tiwariji: We" Want a Joint Select Committee to consider suggestions from the publie. So, there is a big difference between the two. I am sure the Prime Minister will also be in agreement with this.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): How do you say that?

SHRr KAMAL MORARKA; I say so because the Prime Minister himself wants the fullest debate on economic laws. he wants simpler laws, he does not want laws to be passed in such a hurry that they are to be amended before they come into So, I have to request the force. hon. Financ* Minister, through you, to please take a, thorough look at the Direct Tax Laws (Amendment) Bill has caused a lot of hardship to small It proprietary and small partnership firms. I am not talking of the big firms. Lathe of entreprneurs have been affected by this. It is the policy of the Government to help small and medium entrepreneurs. Since it is coming in the next session, nothing will be lost if it is sent to the Joint Select Committee. That is my appeal through you to the Minister.

SHRI AJIT PANJA: I think the point of Mr. Morarka has been answered by the hon. Member himself. I- can only point out that this has been debated in this House. Thereafter a lot of suggestions have come in. In fact, in spite of the assurance given by the Finance Minister we could not do it in this session. Many hon. Members have already given their . suggestions in Writing. Shri Morarka is a new Member coming; over here, 'if he wants to 'give suggestions, he is welcome to do so. The date by which we have to complete this exercise is . before the monsoon session of 1988. Anything going to the Select Committee takes a lot of time. Therefore, I appeal td all the Members, even all the Members, even all the membese throughout the country,' through you, Sir, to give suggestions. We- are

[Shri Ajit Panja]

considering each clause with open mind.

So far as partnership is concerned, ther_P need not be apprehension. I have already declared in this House that this will be applicable from 1990 and, therefore, in the meantime they will be able tto rrange their books of accounts, payment of allowances to the partners and other things. I think there is nothing more for me to s_ay on this.

3.00 P.M.

SHORT DURATION DISCUSSION ON REPORT OF JOINT PARLIAMEN-TARY COMMITTEE ON BOFORS CONTRACT—Contd.

SHRI ARUN (SINGH (IJttar Pradesh): Mr. Vice-Chairman, may I start by complimenting Shri Atal Bihariii on what I can only say was his most outstanding parliamentary performance. If he will forgive my being so p'resumptuous, I think he has made a .very vital contribution to Indian politics and to Indian Parliament, but he' would have been an absolutely outstanding performer on thetage, because his delivery, his modulation of voice far outstrips the content, which is basically endemic to actors, as you well know, Sir.

I will try and divide the points I have to make into various distinct parts because I think that befrit, during and after the deliberation- of the Joint Parliamentary Committee, and particularly since I concur with Vajpayeeji and take Mr. Aladi Aruna's views as a dissenting note as opposed to a postscript, various questions have been raised. Since I had the privilege of being directly involved through the Ministry of Defence at the time, I would like to throw whatever light I have to offer on the various points that have been raised. I will start by quoting from Atal Bihari Vajpayeeji;

सवाल तोप का नहीं है

Unfortunately, while he has been that kind enough to say today, that has not been the stance taken by the Opposition parties so far. I believe, that one of the significant contributions that the Joint Parliamentary Committee has made to the entire delib"^Taliens has been to my way of thinking, to, in fact, prove:

I consider this to be peripheral issue. None-theless I will take a little bit of time on it, because one of the points that I believe is_ the most important, * I als_0 believe, has not been given the importance it deserves.

Sir, the relationship between a-politician, a civil servant and an officer of the Defence Services in the Ministry of Defence is a very clear-cut and distinct relationship. Each has a specific role to perform, allied to and arsing directly out of his experience end, more than that, his knowledge.

The Services Headquarter^ are- not Parliament; they are not a democracy. An*, Minister in the Ministry of Defence, I say any Minister in any Ministry of Defence has a ve'ry simple % task to perform. There is only one advisor to the Government in each Service Headquarters. That man with four stars on his shoulder is called the Chief. No Mⁱnister, no * Parliament, other institution outside the Services no should be permitted, , in my view, to the opinion of the Chief with his cross-check subordinate officers.

I believe, Sir, that the seeds of destruction of the institution lie even in a Minister querying through '&, Captains, Majors, Colonels and Brigadiers what they think of the Chief's view. I had the privilege of working in that Ministry. There is only one advice that the Government can take and that is the advice of the Chief.